IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8128 of 2021

Raj Kumar ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Shailendra Jit, Advocate
For the State : Mr. P. D. Agrawal, Spl.P.P.

02/06.09.2021 Defect no. 9(i) as pointed out by the office is ignored.

Heard Mr. Shailendra Jit, learned counsel for the petitioner and Mr. P. D. Agrawal, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Barkagaon P.S. Case No. 55 of 2021.

The petitioner and one Dhano Marandi were apprehended by the police and from their possession arms and ammunition were recovered.

It appears that from the possession of the petitioner one country made pistol with live cartridge, a mobile and motorcycle were recovered.

The petitioner does not have any criminal antecedent as stated in this application and he is in custody since 27.02.2021.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Hazaribag, in connection with Barkagaon P.S. Case No. 55 of 2021.

(Rongon Mukhopadhyay, J.)

Umesh/-